

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order: 30.6.2011

Petition No. 269/2010

IN THE MATTER OF

Provisional transmission tariff for combined assets of 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station and 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee sub-station under System Strengthening Scheme in Roorkee in Northern Region for the period 2009-14.

Petition No. 329/2010

AND IN THE MATTER OF

Provisional transmission tariff for 400 kV D/C Kanpur-Ballabgarh line along with its associated bays under transmission system associated with Northern Region System Strengthening Scheme-IX in Northern Region for the period from 1.4.2009 to 31.3.2014.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon **..Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Jaipur
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Power Corporation Ltd., Patiala



7. Haryana Power Purchase Centre, Panchkula
 8. Power Development Department, Govt. of J&K, Jammu
 9. Uttar Pradesh Power Corporation Ltd, Lucknow
 10. Delhi Transco Ltd, New Delhi
 11. BSES Yamuna Power Limited, New Delhi
 12. BSES Rajdhani Power Ltd., New Delhi
 13. North Delhi Power Ltd., New Delhi
 14. Chandigarh Administration, Chandigarh
 15. Uttarakhand Power Corporation Ltd, Dehradun
 16. North Central Railway, Allahabad
 17. New Delhi Municipal Council, New Delhi
-Respondents

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in Northern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."



3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the *Annexure I* to *Annexure II* of this order.

4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

[M.DEENA DAYALAN]
MEMBER

sd/-

[V.S.VERMA)
MEMBER

sd/-

[DR.PRAMOD DEO]
CHAIRPERSON



Petition No. 269/2010

Provisional transmission tariff for combined assets of 315 MVA 400/220 kV ICT-I along with associated bays at Roorkee sub-station and 315 MVA 400/220 kV ICT-II along with associated bays at Roorkee sub-station under System Strengthening Scheme in Roorkee in Northern Region for the period 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	-	1531.90	1569.42	1571.10	1561.87

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	-	1302.12	1334.01	1335.44	1327.59



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The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	NIL	2682.76	6508.81	6404.79	6261.38

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	NIL	2414.48	5857.93	5764.31	5635.24

